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GUJARAT PANCHAYAT SERVICE (Examination Rules) (Amendment) RULES, 1966

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SCHEDULE 1:- SCHEDULE

GUJARAT PANCHAYAT SERVICE (Examination Rules) (Amendment) RULES, 1966

No.KP/705/PRR-65-66-JH- In exercise of the powers conferred by section 323 of the Gujarat Panchayats Act, 1961 (Guj.VI of 1962), the Government of Gujarat hereby makes the following rules, namely:-

1. Short title :-

These rules may be called the Gujarat Panchayats Service (Examination Rules) (Amendment) Rules, 1966.

2. Amendment of Rules :-

The rules specified in column 1 of the Schedule hereto annexed shall in their application to the members of the Panchayat Service, be amended in the manner and to the extent set forth in column 2 of that Schedule.

SCHEDULE 1 SCHEDULE

SCHEDULE	
Rules	Amendments
1	2
Rules for the Exami	(1) In rule
nation qualifying for the	
appointment of Accounts	(i) in sub-rule (1)
of District Local Boards.	
	(a) in clauses (i) for the word "Every
	clerk who is" the words "Every clerk who
	was" shall be substituted;
	(b) for the existing proviso occuring
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	after clause (ii) the following provisos shall
	be substituted, namely:
	"Provided that the period for passing or,
	as the case may be, for making the first attempt,
	prescribed in clauses (i) and (ii) may, in
	exceptional cases and for reasons "to be recorded
	in writing, be extended by a further period
	of one year by the Development Commissioner
	on the recommendation of the District
	Development Officer and the Assistant Examiner,
	Local Fund Accounts:
	Provided further that if in respect of any
	clerk the period prescribed under clause (i)
	or, as the case may be, clause (ii) for making
	the attempt passing the examination has expired
	before the commencement of the Gujarat
	Panchayat Service (Examination Rules)
	(Amendment) Rules, 1966 ior expires before
	the 1st November, 1966 such clerk shall pass
	the examination within a period of one year
	from the 1st November 1966,
	(ii) for sub-rule (2) the following shall
	he substituted, namely:
Rules for the Examination	"(2) Notwithstanding anything contained
for Accounts Clerks	in sub-rule (1) the State Government or
(contd.)	any Officer authorised by it in this behalf
	may, on the recommendation of the District
	Development Officer and the Assistant Examiner,
	Local Fund Accounts exempt any person
	son the requirement of passing the accounts
	examination."
	(2) For rule 2, the following rule shall be
	substituted, namely:
	"2. The examination shall be held by the
	Gujarat Panchayat Service Selection Board
	(hereinafter referred to as "the Board") once
	a year at Ahmedabad and if the Board considers
	in necessary at such other place or places

	as may be notified by the Board" (3) In rule (3)
	(i) for sub-rule (1) the following shall
	be substituted, namely:
	"(1) (i) An examination fee of ten rupees per
	candidate shall be paid to the Board by the
	District Panchayat concerned, on behalf of the
	candidates sent by it for admission to the
	examination
	(ii) The District Panchayat shall be entitled
	to recover from a candidate the amount
	of fees paid by the panchayat for his admission
	to the examinations, if
	(a) such candidate fails in those
	examinations successively for two times; or
	(b) in the opinion of the panchayat the
	candidate has not displayed a reasonable
	standard of proficiency in the examination or
	had not prepared himself for the examination";
	(ii) in sub-rule (2)
	(a) clause (ii) shall be deleted,
	(b) in clause (iii) for the words "Secretary
	Gujarat Public service Commission" the
	words "Secretary of the Board" shall be substituted;
	(c) in clause (iv) for the words "Gujarat
	Public Service Commission" the word "Board"
	shall be substituted.
	(4) In rule 4 for the proviso to subrule
	(4) the following proviso shall be substituted.
Rules for the Examination	"Provided that the State Government or
for Accountants	any Officer authorised by it in this behalf may,
(contd.)	on the recommendation of the District
	Development Officer, concerned, grant a fourth
	chance to candidate".
	(5) In rule 5 for item (IV) the following
	shall be substituted, namely:
	"(IV) (a) The Gujarat Panchayat Act,
	1961.
	(b) The Gujarat Taluka and District
	Panchayats, Financial Accounts and Budget

	Rules, 1963".
Rules for the exami	(1) For sub-rule (2) of the rule 1, the
nation qualifying for the	following shall be substituted, namely:
appointment of Local Boards	
Accountants of District	
Local Boards.	"(2) Every candidate shall alongwith his
	application produce a certificate from the
	District Development Officer in the following
	form namely:
	"Certified that Shriis an Ex-District
	rict Local Board Servant, transferred to the
	District Panchayat under section 3 .'6 of the
	Gujarat Panchayats Act, 1961 and has worked
	satisfactorily as an Accounts Clerk/a clerk on
	the establishment of the District Local Board/
	District Panchayat and fulfills the conditions
	prescribed in rule 1 of the Rules for the
	Examination Qualifying for the appointment
	of Local Fund Accountants of the District
	Local Boards, as they apply to the Panchayats
	Service. He is eligible and is recommended
	for appearing at the examination.
	District Development Officer.
	Note.Persons who have passed the School
	Board Accounts Examination shall be permitted
	to appear in the examination with the
	previous sanction of the State Government or
	any other officer authorised by it in this
	behalf".
	(2) For rule 2, the following rule shall be
	substituted, namely:
	"2. The examination shall be held by the
	Gujarat Panchayat Service Selection Board
	(hereinafter referred to as "the Board") once
	a year at Ahmedabad and if the Board considers
	it necessary, at such other places as may
	be notified by the Board".
Rules for the	(3) In rule 3
Examination of Accountants	(i) for sub-rule (1) the following shall be
(contd.)	substituted, namely:
	"(1) (i) An examination fee of fifteen rupees

 per candidate shall be paid to the Board by
the district panchayat concerned on behalf of
the candidates sent by it for admission to the
examination.
(ii) The District Panchayat shall be entitled
to recover from a candidate the amount of
fees paid by the panchayat for his admission
to the examination, if
(a) such candidate fails in those examinations
successively for two times, or
(b) in the opinion of the panchayat the
candidate has not displayed a reasonable
standard of proficiency in the examination
or had not prepared himself for the examination".
(ii) in sub-rule (2).
(a) clause (ii) shall the deleted
(b) in clause (iii) for the words "Secretary
Gujarat Public Service Commission" the
words "Secretary of the Board" shall be
substituted.
(c) in clause (iv) for the words "Gujarat
Public Service Commission" the word "Board"
shall be substituted.
(4) In rule 4 for the proviso to sub-rule (4)
the following proviso shall be substituted,
namely:
"Provided that the State Government or any
officer, authorised by it in this behalf may on
the recommendation of the District Development
Officer concerned grant a fourth chance
to a candidate".
(5) In rule, for item II, the following shall
be substituted, namely:
"II Acts and Rules (Theoretical) (3 Hours)
100
(a) The Gujarat Panchayats Act, 1961,
(b) The Gujarat Local Fund Audit Act, 1963
and Rules thereunder.
(c) The Gujarat Taluka and District
Panchayats Financial Accounts and Budget Rules,
1963",
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Rules for the Examination	(1) In rule 1.
qualifying for the	(i) sub-rule (a) shall be renumbered as subrule
appointment of Clerks in the	(1) and in sub-rule (1) as so renumbered.
offices of school Board of	
District Local Boards and	(a) for the words "unless the Chairman of
Local authority, Municipalities.	the School Board" the words "unless the
	District Development Officer of the District
	Panchayat" shall be substituted.
	(b) for the words, figure, brackets and letters
	"except as provided in rules 1 (b) and (c)
	below" words, figures and brackets "except as
	provided in sub-rules (1) and (3)" shall be
	substituted.
	(ii) for sub-rule (b), the following sub-rule
	shall be substituted; namely:
	"(2) The examination will also be open to a
	person who before his allocation to the
	panchayat
	service was a permanent clerk of the
	Educational Department".
	(2) For rule 2 the following shall be substituted,
	namely:
	"2. The examination shall be held by the
	Gujarat Panchayat Service Selection Board
	(hereinafter referred to as "the Board") once
	a year at Ahmedabad and if the Board considers
	it necessary, at such other place or
	places as may be notified by the Board".
	(3) In rule 3
	(i) for the paragraph beginning with the words
	"The Examiner will be required" and ending
	with the words "reasonable standard of proficiency"
	the following shall be substituted,
	namely:
	"3. (1) An examination fee of ten rupees per
	candidate shall be paid to the Board by the
	District Panchayat concerned on behalf of the
	candidates sent by it for admission to the
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1	examination;
	(2) The District Panchayat shall be
	entitled to recover from a candidates the
	amount of fees paid by (he panchayat for his
	admission to the examinations, if
	(a) such candidate fails in those examinations
	successively for two times, or
	(b) in the opinion of the Panchayat the
	candidate has not displayed a reasonable
	standard of proficiency in the examination or
	had not prepared himself for the examination";
Rules for the Examination	(ii) paragraph (2) of the Note shall be
of Accountants	deleted;
(contd.)	
	(iii) in paragraph (3) of the Note for the
	words "the Secretary, Gujarat Public Service
	Commission", the words "the Secretary of the
	Board" shall be substituted.
	(4) in rule 4.
	(i) in sub-rule (ii) portion beginning with
	the word "Notwithstanding" and ending with
	the word "concession" shall be deleted;
	(ii) in sub-rule (iii) for the portion begining
	with the words "Notwithstanding" and
	ending with the words "concession" the
	following shall be substituted, namely :
	(iiia) Notwithstanding anything contained
	in sub-rule (ii) and (iii) the State Government
	or any officer authorised by it in this behalf
	may, on the recommendation of the District
	Development Officer concerned grant to a
	candidate additional chances not exceeding
	two in number, for appearing in the examination."
Rules for the Examination	(5) In rule 6 for the words "the Gujarat
Qualifying for the	Public Service Commission" the words "the
appointment of accountants	Board" shall be substituted".
of the School Boards and	(1) In rule 1, for the words "who obtain the
Local Board and Local authority,	previous permission of the Director of Public
Municipalities.	Instruction to sit for it" the words "who are
	allocated to the Panchayat Service" shall be
	substituted.

	(2) For rule 2, the following rule shall be substituted namely:
	"2. The examination shall be held by the
	Gujarat Panchayat Service Selection Board
	(hereinafter referred to as "the Board") once a
	year at Ahmedabad and if the Board considers
	it necessary, at such other place or places as
	may be notified by the Board".
	(3) In rule 3.
	(i) for the portion beginning with the
	words "The Examinee will be required" and
	ending with the words "a reasonable standard
	of proficiency" the following shall he substituted
	namely:
Rules for the Examination	"3. (1) An examination fee of fifteen rupees
of Accountants	per candidate shall be paid to the Board by
(contd.)	the District Panchayat concerned on behalf of
	the candidates sent by it for admission to the
	examination;
	(2) The District Panchayat shall be
	entitled to recover from a candidate the
	amount of fees paid by the panchayat for his
	admission to the examinations, if
	(a) such candidate fails in those examinations
	successively for two times, or
	(b) in the opinion of the panchayat the
	candidate has not displayed a reasonable
	standard of proficiency in the examination or
	had not prepared himself for the examination".
	(ii) Paragraph (2) of the Note shall be
	deleted.
	(iii) in paragraph (3) of the Note for the
	words "the Secretary Gujarat Public Service
	Commission" the words "the Secretary of the
	Board" shall be substituted.
	(4) In rule 4 in sub-rule (iii) for the
	paragraph beginning with the word "Notwithstanding"
	and ending with the word "concession"
	the following shall be substituted,
	namely:
	"(iiia) Notwithstanding anything con-

tained in sub-rules (iii and (iii), the State Government or any officer authorised by it in
this behalf may, on recommendation of the
concerned District Development Officer,
to a candidate additional chances not exceeding
two in number for appearing in the
examination".
(5) In rule 5 in item II for the sub-item
(e) the following shall be substituted,
namely:
"(e) The Bombay Provincial Municipal
Corporations Act, 1949 or the Gujarat Municipalities
Act, 1963 (questions to be restricted
to responsibilities of local authorities in
respect of primary education)".
(6) In rule 6 for the words " the Gujarat
Public Service Commission" the words "the
Board" shall be substituted.